

**Shri Vidya Charan Shukla** : I introduce the Bill.

12.43½ hrs.

**DELHI MUNICIPAL CORPORATION  
(VALIDATION OF ELECTRICITY  
TAX) BILL\***

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla)**: On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill to validate the imposition and collection of certain taxes on the consumption or sale of electricity by the Delhi Municipal Corporation.

**Mr. Speaker** : The question is :

"That leave be granted to introduce a Bill to validate the imposition and collection of certain taxes on the consumption or sale of electricity by the Delhi Municipal Corporation."

*The motion was adopted.*

**Shri Vidya Charan Shukla** : I introduce the Bill.

**Shrimati Renu Chakravartty (Barrackpore)** : On a point of clarification, Sir. Why are all these new Bills being introduced? Already we have a large number of outstanding Bills to be passed. What is the reason for introducing these new Bills? The other day, Mr. Kamath and myself raised this point with the Leader of the House. Why are all these new Bills being introduced when we have already so many outstanding Bills to be passed? No reply?

**Shri Vidya Charan Shukla** : We want to put them in queue.

12.44 hrs.

**ELECTRICITY (SUPPLY) SECOND  
AMENDMENT BILL\***

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla)**: On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

**Shrimati Renu Chakravartty (Barrackpore)** : Sir, we have already passed an amending Bill to this Electricity (Supply) Act in this very session. He is introducing again another amending Bill now. I do not know what has happened to this Government. In this very session, we passed an amending Bill to this very Act.

**Shri H. N. Mukerjee (Calcutta Central)** : Is it permissible under the rules or under your discretion to allow the introduction of another amending Bill in the same session?

**Mr. Speaker** : This is a second amendment. The question is:

"The leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948."

*The motion was adopted.*

**Shri Vidya Charan Shukla** : I introduce the Bill.

12.45 hrs.

**DELHI WATER SUPPLY AND  
SEWAGE DISPOSAL BILL\***

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla)**: On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill to provide for the constitution of a Board for the maintenance, development, and regulation of water supply and sewage services in the Union territory of Delhi and for matters connected therewith.

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